

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(Through Video Conferencing)

Original Application No. 63/2020 (WZ)

Vikarmsinh Manikarao Patil & Ors. --- Applicant(s)

Versus

Shri Chhatrapati Sahakari Sakhar

Karkhana Ltd. Bhawaninagar & Ors. --- Respondent(s)

Submission of Report by Joint Committee of CPCB, PMRDA and
MPCB in compliance of the Order passed by Hon'ble NGT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 63/2020 (WZ)**

**INSPECTION REPORT OF
M/s. Chhatrapati Sahakari Sakhar Karkhana Ltd; 122,
Bhavaninagar, Tal-Indapur, Dist.- Pune**

1.0 BACKGROUND:

The Hon'ble National Green Tribunal (NGT), passed the following order dated 01/10/2020, in the matter O. A. No. 63/2020, Vikar Singh Manikarao Patil & Ors. Applicant (s) versus Shri Chhatrapati Sahakari Sakhar Karkhana Ltd. Bhavaninagar & Ors, Respondent (s).

1. *By way of filing this application the applicant in person has raised several issues with regard to the non-compliance of the Air (Prevention and Control) Act, 1981 and Water (Prevention and Control) Act, 1974 and discharge of effluent in open space, non-compliance of the consent to operate and other various allegations levelled in the application.*
2. *The respondents are directed to file their reply within six weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*
3. *We deem it just and proper to constitute a committee consisting (i) Representative, Central Pollution Control Board (CPCB) and (ii) Pune Metropolitan Region Development Authority and (iii) Representative of Maharashtra State Pollution Control Board (SPCB) and to direct them submit a factual and action taken report. Report be submitted within six weeks.*
4. *Let a report in the matter be filed by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*
5. List it on 15.01.2021.

In compliance with the aforesaid order of the Hon'ble NGT, a committee consisting of the following members constituted for inspection of aforesaid unit and submission of a factual report.

- (a) Representative, Central Pollution Control Board (Sh. Shashikant Lokhande, Scientist E, Regional Directorate, CPCB, Pune);
- (b) Pune Metropolitan Region Development Authority (Shri. S.P. Kumbhar, SE (Water Supply), PMRDA, Pune)
- (c) Representative of Maharashtra State Pollution Control Board (Shri. Nitin Shinde, I/c. Regional Officer, MPC Board, Pune, and Shri. Pratap Jagtap, Sub Regional Officer, MPC Board, Pune-I)

The committee members visited **M/s. Chhatrapati Sahakari Sakhar Karkhana Ltd;** 122, Bhavaninagar, Tal-Indapur, Dist- Pune on January 7th, 2021. The unit is one of the oldest sugar factories in Maharashtra which is commissioned in 1956. Present cane crushing capacity of sugar is 6500 TCD. Present consent is valid up to 31.07.2021. Present status report is as below: -

Observations:

Sr. No.	Point Examined	Remarks
1	<p>The Applicant states and submit that, as per the information received through RTI the Respondent No. 10 failed to obtain prior consent to operate which is renewed after its expiration. But the Respondent No. 10 provides only Electronic Acknowledgement Receipt of consent application instead of approved consents and failed to provide renewal copies of consent to operate of each year. This clearly shows that Respondent No. 10 have not obtained renewal consent to operate certificate. This means Respondent No. 10 functions illegally. The information received through RTI dt. 02/03/2020 is annexed herewith annexure c.</p>	<p>The Respondent Industry has obtained Consent to Operate from the Maharashtra Pollution Control Board (MPCB). The renewal of Consent is granted by the MPCB vide no. Format 1.0/CAC/UAN No. MPCB-CONSENT-0000094643/CR-2012001350 dated 30/12/2020 which is valid up to 31/07/2021. The copy of the Renewal of Consent is attached as an Annexure-I. The details of earlier consent status and application date for obtaining consent is annexed as an Annexure-II</p> <ol style="list-style-type: none"> 1. MPCB has granted consent to operate for 3000 TCD cane crushing capacity on 19.09.2018 which was valid up to 31.07.2019. 2. MPCB has further, granted consent to operate for 3500 TCD cane crushing capacity on 19.09.2018 which was valid up to 31.07.2019. 3. Industry has applied for renewal of consent on Oct 3, 2019 and MPCB has granted consent to operate for 6500 TCD cane crushing capacity on 10.07.2020 which was valid up to 31.07.2020. 4. After expiry of consent, Industry has applied for renewal of consent on Sep. 10,2020 and MPCB has granted consent to operate for 6500 TCD cane crushing capacity on 30.12.2020 which was valid up to 31.07.2020. <p>Industry is irregular in applying renewal of consent of the MPCB. Consent and application copies for consent are attached and annexed as an Annexure-I.</p>
2	<p>The Applicant states and submit that, as per the information received through RTI the Respondent No. 10 failed to comply with the Post Environmental Clearance which is mandatory as per the norms, rules and regulations of Pollution Control Board. Once Post Environmental Clearance is obtained it is mandatory to publish the same in the local newspaper within six months. But Respondent No. 10 obtained Environmental Clearance from the concerned authority but not published in the local newspaper till date which is violation for norms and conditions of Environmental Clearance. After</p>	<ul style="list-style-type: none"> - The State Environment Impact Assessment Authority (SEIAA) has granted Environmental Clearance to the respondent Industry on 03/12/2016 vide letter SEAC-2016/CR-220/TC-2. The copy of the Environmental Clearance is attached as an Annexure- II - The Respondent Industry had published a Public Notice about the receipt of the Environmental Clearance (EC) from SEIAA on 03/12/2016 in English language as well as in Vernacular language i.e. in Marathi in Daily Pawana Samachar on 10/12/2016. A copy of the Public Notice (Marathi and English) dated 10/12/2016 is attached herewith as an Annexure - III. - However, as per EC conditions respondent industry has not submitted half yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft

	<p>receiving Environmental Clearance from the concerned authority, it is mandatory duty of the Factory to submit the detailed report stating the compliance of pollution control to the authority from whom it has received Environmental Clearance. Such report is to be submitted after every six months from the date of receiving Environmental Clearance. Report is to be submitted to MPCB and State Level Appraisal Committee which gives Environmental Clearance. But Respondent No. 10 has failed to comply the same till date. The information received through RTI dt. 02/03/2020 is annexed herewith annexure B.</p>	<p>copies to MPCB and Environment Department, GOM, Mumbai.</p>
3	<p>The Applicant states and submit that, as per the information received through RTI further the detailed report consists of JVS sampling, Air Stack Monitoring, Zero Liquid Discharge, Zero Emission etc. Also, it is necessary to see whether a Factory functions as per the rules and regulations framed by the MPCB. In the present case, it seems that Respondent No.10 has failed to submit the detailed report stating the above facts. Although report which is presented to us severely exceeding the desired parameter of wastewater and Air. The information received through RTI dt. 02.03/2020 is annexed herewith Annexure B.</p>	<ul style="list-style-type: none"> - Total industrial effluent generated from industry is 775 m³/d. Industry has provided ETP in the form of primary, secondary, tertiary of 1000 m³/d capacity to treat the effluent generated from process. - MPCB had carried out JVS sampling of the ETP outlet of the respondent Industry. The analysis results dated,27/01/2020 and 07/01/2021 are observed within consented limit. The copy of analysis results is attached and annexed herewith as an Annexure – IV.
4	<p>The Applicant states and submit that, as per the information received through RTI the Respondent No. 10 failed to install Wet Scrubber System to old boiler (3500 TCD Factory). As per the information provided by the Respondent No. 1 Applicant found only purchase order proposals which were made in the year 2017, but till date those systems are not installed in the Factory and also there are no approvals / any work done with respect to same by the concerned authority of the Respondent No. 10 on those purchase order proposals. That means the Respondent No. 10 is hiding the Air Pollution from MPCB and CPCB which is</p>	<ul style="list-style-type: none"> - In sugar factory there are 5 boilers of 70, 35, 20, 20, 35 TPH capacity. Bagasse is used as fuel for all boilers. A) As air pollution control system industry has provided common ESP as air pollution control device followed by 76 Meter stack for new boilers of 70 and 35 TPH(for 3000 TCD). B) The unit has provided common stack of 60 Meter height for rest of three boilers of capacity 20 TPH, 20 TPH and 35 TPH respectively without any air pollution control device such as dust collector / scrubber or ESP to control air pollution (3500 TCD). - Earlier industry had provided dust collector as air pollution control device to these boilers, however same was dismantled 3 years ago. Industry informed that dust collector was not functioning properly and were not getting the expected efficiency results. The

	<p>caused by its daily functioning and directly discharges highly polluted air in the surrounding. The information received through RTI dt. 02/03/2020 is annexed herewith annexure B.</p>	<p>unit decided to replace dust collector with by wet scrubber. In this regard, resolution has been passed for the financial provisions in the meeting Board Directors, dated 23.12.2020. In this regard, a letter of unit is attached herewith as an Annexure -V..</p> <ul style="list-style-type: none"> - On 11.01.2021 industry issued letter of intent to private agency to install scrubber.
5	<p>The Applicant states and submit that, as per the information received through RTI the Respondent No. 10 has installed ETP (Effluent Treatment Plant) which is required for the treatment and disposal of effluent which is discharged from the Factory. Respondent No. 10 is permitted to function in the category of Zero Liquid Discharge (ZLD) which states that the wastewater which is discharged from the factory must be used by recycling it for the other internal use of the Factory. But, from the information received Respondent No. 10 is improperly disposing the effluents to the extent of 350 m³ to 1000 m³ per day outside the Factory premises which is contrary, to the ZLD category. But the Respondent No. 10 failed to abide the norms, rules and regulations which are framed by the Pollution Control Board regarding the same. Also, Respondent No. 10 misleads MPCB permissions by giving us information that MPCB had given Respondent No. 10 permission to direct the discharge of wastewater approximately 350 m³ to 1000 m³ per day outside the Factory premises in natural resources. The information received through RTI dt. 02/03/2020 is annexed herewith annexure C & D.</p>	<ul style="list-style-type: none"> - As per consent granted by MPCB, treated effluent generated from co-generation plant 125 m³/d shall be recycled in process and accordingly, industry is recycling this trade effluent in process for makeup of spray pond level. - However, industry has not provided flow meter to measure the quantity. - Trade Effluent generated from sugar factory is 650 m³/d and as per consent conditions same shall be disposed on land for irrigation purpose. - Industry has made bilateral agreement with six farmers on 31.07.2017 for the disposal of trade effluent from sugar factory. The total area of land is 30.05 Acres. However, there is no validity period mentioned in the agreement. - If the generation exceeded in the process, then there is a need to have more land for disposal.
6	<p>The Applicant states and submit that, as per the information received through RTI the Respondent No. 10 does not have facility to store wastewater in the Storage Tanks for 15 days in "No Demand Period" according to rules and regulations of Maharashtra Pollution Control Board (MPCB).</p>	<ul style="list-style-type: none"> - Respondent no. 10, the industrial unit has not provided 15 days storage capacity tank for the storage of treated effluent to take care during no demand for Irrigation as per CREP norms.
7	<p>The Applicant states and submit that, as per the information received through RTI, it is seen that the Respondent No. 10 has</p>	<ul style="list-style-type: none"> - Respondent Industry has installed OCEMS for 20, 20 & 35 TPH boiler stack (3500TCD) and same is connected to MPCB and CPCB server.

	<p>installed Online Continuous Emission Monitoring System (OCEMS). But when asked to provide the online readings and data of the OCEMS, the Respondent No. 10 fails to provide the data and moreover gives irresponsible answers that we don't have the data and online readings. This means Respondent No. 10 tends to create a strong suspicion regarding hiding of Pollution from MPCB and CPCB. Also, this OCEMS system is installed to only old boiler (3500 TCD Factory) whereas it is mandatory to install another OCEMS System to new boiler (3000 TCD Factory). The information received through RTI dt. 02/03/2020 is annexed herewith annexure E.</p>	<ul style="list-style-type: none"> - However, respondent Industry, a unit has installed OCEMS for 75 & 35 TPH boiler stack since Nov. 2020 and same is not connected to MPCB and CPCB server. - OCEMS installed for ETP outlet for the parameters like pH, COD, BOD & TSS and connected to CPCB and MPCB portal. However, as per protocol of OCEMS for sugar industry, a unit has provided flow meter which has not been connected to CPCB and MPCB portal. - Connectivity of OCEMS for 75 & 35 TPH boiler stack since Nov. 2020 is not done by respondent no. 10 i.e. respondent industry.
8	<p>The Applicant states and submit that, as per the information received through RTI it is mandatory for a factory to store the Molasses in the Steel Tank "only" according to the rules and regulations framed by the MPCB/CPCB. But on the contrary as per the information received the Factory is storing approximately 15,000 MT Molasses in "Pakka Pitt" instead of Steel Tank. The information received through RTI dt. 02/03/2020 is annexed herewith annexure C.</p>	<ul style="list-style-type: none"> - Average molasses generation quantity is approx. 45000 MT/Annum. - Industry has provided steel tank to store molasses of capacity 5000 and 10,000 MT. - No molasses observed stored in pakka pit.
9	<p>The Applicant states and submit that, as per the information received through RTI it is mandatory for a factory to install a CPU (Condensing Polishing Unit). But the Respondent No. 10 has failed to install the unit irrespective of the warnings/instructions gives by the MPCB and CPCB.</p>	<ul style="list-style-type: none"> - Respondent Industry has not provided CPU (Condensing Polishing Unit).
10	<p>The Applicant states and submit that, as per the information received through RTI it is mandatory for a factory to abide the rules and regulations of MPCB to control the Air, Water and Noise Pollution by the installing Pollution Control Unit. Also, factory must avail an Alternate Electric Power Supply in case to function for 24 hours. But Respondent No. 10 has not complied the above-mentioned aspects and has not installed DG</p>	<ul style="list-style-type: none"> - Industry has installed DG Set of Capacity 750 and 750 KVA for alternate electric power supply. - The same is not included in Board's consent.

	set which is required to control the Noise Pollution.	
11	The Applicant states and submit that, as per the information received through RTI from the information received Respondent No. 10 has not Obtained any NOC from the CGWA (Central Ground water Authority of India, Nagpur) which is required for usage and extraction of ground water for the functioning of the factory.	<ul style="list-style-type: none"> - Industry is fulfilling its water demand by withdrawing water from Nira Left Cannel of Irrigation Department, Gov. of Maharashtra for which industry had obtained permission from authority which was valid up to 31.07.2018. - The unit has applied for renewal for further period on 22.12.2020. Hence, CGWA NOC is not required.
12	The Applicant states and submit that, as per the information received through RTI respondent No.10 has not maintained the record regarding quarterly statements in respect of industries obligations towards consent and pollution control with documentary evidence.	- As per consent conditions, the unit is not required to maintain quarterly statement towards consent and pollution control with documentary evidence.

Remarks of committee: -

1. After expiry of consent on 31.07.2019 industry is in operation without making application for renewal for 63 days.
2. After expiry of consent on 31.07.2020 industry is in operation without making application for renewal for 40 days.
3. As per EC conditions respondent industry has not submitted half yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to MPCB and Environment Department, GOM, Mumbai.
4. The unit has provided common stack of 60 Meter height for three boilers of capacity 20 TPH, 20 TPH and 35 TPH respectively without any air pollution control device such as dust collector / scrubber or ESP to control air pollution (3500 TCD) since 2017.
5. Respondent industry has not provided flow meter to measure the quantity of treated effluent which is recycled in process.
6. Industry has made bilateral agreement with six farmers on 31.07.2017 for the disposal of trade effluent from sugar factory. The total area of land is 30.05 Acres. If the generation exceeded in the process, then there is a need to have more land for disposal. Also, there is no validity period mentioned in the agreement.

7. Respondent Industry has not provided 15 days storage capacity tank for the storage of treated effluent to take care during no demand for irrigation.
8. Respondent Industry has obtained 1st consent to operate for 3000 TCD Sugar & 18 MW co-generation on 19.09.2018, however installed OCEMS for 75 & 35 TPH boiler in Nov. 2020. This shows that more than two years two-month industry run boiler without OCEMS. Flow meter for ETP outlet is provided but not connected to CPCB, MPCB Portal. However, data availability for MPCB & CPCB server for OCEMS is 66.00 % and for OCEMS is 28.59 % for last crushing season (01/11/2020 to 01/04/2021) Report sheet enclosed as an **Annexure -VI**.
9. Respondent Industry has not provided CPU (Condensing Polishing Unit).
10. Industry has installed DG Set of Capacity 750 KVA for alternate electric power supply. However, same is not included in Board's consent.

Recommendation:

Considering, the above non compliances and violations, MPCB should initiate action against the industry. Further, MPCB should ensure that the industry initiate the remedial measures.



(Pratap Jagtap)
Sub Regional Officer,
MPC Board, Pune-I



(Nitin Shinde)
I/c. Regional Officer,
MPC Board, Pune



(S.P. Kumbhar)
I/c SE (Water Supply),
PMRDA, Pune



(Shashikant Lokhande)
Scientist E, CPCB, Pune

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th
 floor, Opp. Cine Planet
 Cinema, Near Sion Circle, Sion
 (E), Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000094643/CR - 20/200/350

Date: 30/12/2020

To,
 Shri Chhatrapati Sahakari Sakhar Ltd.
 122, Bhavaninagar Tal - Indapur Dist-Pune.

Sub: Renewal of Consent for 6500 TCD & 18 MW MW Co-gen unit Under L.S.I RED Category

Ref: 1. Renewal of Consent granted by the Board vide No. CAC/ UAN NO. MPCBCONSENT-0000073543/CO-2007000691 dtd. 10.07.2020.
2. Minutes of CAC Meeting dtd. 13.11.2020.

Your application No.MPCB-CONSENT-0000094643 Dated 10.09.2020

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent to Renewal is granted upto: 31.07.2021**
- The capital investment of the industry is Rs.223.3607 Crs. (As per C.A Certificate submitted by industry).**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	White Crystal Sugar	21695	MT/M
2	Bagasse	56970	MT/M
3	Pressmud	7970	MT/M
4	Molasses	7970	MT/M
5	Electricity	18	MW

(The cane crushing capacity of Sugar Industry shall not exceed 6500 TCD.)

- Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	775	As per Schedule -I	125 CMD recycle & 650 CMD on land for irrigation.
2.	Domestic effluent	16	As per Schedule - I	onland for gardening / irrigation

Qonegane

5. Conditions under the Air (P& CP) Act, 1981 for air emissions:

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	75 TPH & 35 TPH	1	As per Schedule -II
2	20 TPH, 20 TPH and 35 TPH	1	As per Schedule -II

6. Conditions about Non Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	ETP sludge	200	Kg/Day	Collection & Storage	Manure
2	Boiler Ash	15	MT/M	Collection & Sale	Sold to Shareholders

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	300 Kg/M	Recycle	Sale to Authorized recycler.

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

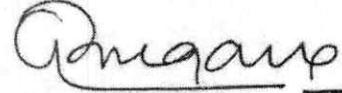
a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDf, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP system as preventive measures.
12. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
13. This consent is issued as per the Consent Appraisal Committee meeting dated 13.11.2020.
14. To improve water economy, PP shall submit detail water budget along with proposal towards recycling of treated effluent to the maximum extent including excess condensate into the process to reduce freshwater consumption, within a period of 3 months with activity bar chart.

(Signature)

15. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.

For and on behalf of the
Maharashtra Pollution Control Board.



(Ashok Shingare IAS),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	449140.00	MPCB-DR-1854	10/09/2020	RTGS

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have Provided Effluent Treatment Plant (ETP) of designed capacity of 1000.00 CMD consisting of Primary, Secondary, Tertiary for the treatment of 775.00 CMD industrial effluent
- B] Industry shall provide CPU for recycle/reuse of treated effluent.
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 ^o C)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

D] The treated effluent 650.00 CMD shall be disposed on land for irrigation on 23.00 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.

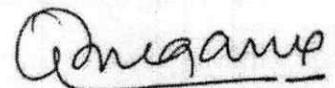
E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.

F] Trade effluent of 125.00 CMD generated from Co-gen shall be 100% recycle in process.

G] CREP conditions for Sugar Factory

- Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
- Waste water generation shall be reduced to 100 liters per tone of cane crushed.
- Industry shall achieve zero discharge into in land surface water bodies.
- 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.

H] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.



I] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

J] The unit shall optimize water use in industrial process & maintain records.

2) A] As per your application, you have provided septic tank and soak pit for the treatment of 16.00 CMD sewage.

B] The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub-Regional Office of the Board.

4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

5) CONDITIONS FOR MOLASSES STORAGE:

(i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.

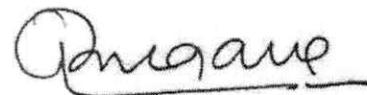
(ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.

(iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.

(iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.

(v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.

(vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".



- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	125.00
2.	Domestic purpose	20.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	484.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	00

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

Amramp.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
1	Boiler (75 TPH)	ESP	76	Bagasse	750 MT/Day	0.20	3000.00
1	Boiler (35 TPH)	ESP	76	Bagasse	350 MT/Day	0.20	1400.00
2	Boiler (20 TPH)	Dust collector	60	Bagasse	240 MT/Day	0.20	960.00
2	Boiler (20 TPH)	Dust collector	60	Bagasse	240 MT/Day	0.20	960.00
2	Boiler (35 TPH)	Dust collector	60	Bagasse	350 MT/Day	0.20	1400.00

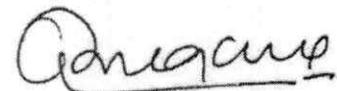
- 2) The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm ³
--------------------------	---------------	------------------------

- 3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	1000000	15 days/extended	Towards compliance of Consent conditions & O & M of pollution control system.	31.07.2021	30.11.2021
2	C to R	500000	15 days/extended	Towards Provision of CPU	31.07.2021	30.11.2021

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
						NA

Adnan

SCHEDULE-IV

General Conditions:

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.

Arun Kumar

- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

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- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

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Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

148

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, in connection with my/our/existing/proposed/alterd/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No: MPCB-CONSENT-0000094643 **Application Date:** Jul 12, 2020 **Payment Received on:** Sep 10, 2020 **Industry Name:** Shri Chhatrapati Sahakari Sakhar Ltd. Bhavaninagar Tal -Indapur Dist-Pune.

Industry Information

Consent To: Renewal (Normal) **IIN No.:** **Submit to:** SRO - Pune I **Gross Capital in lakhs** 22336.07

Type of institution: Industry **Industry Type:** R12 Sugar (excluding Khandsari) **Category:** Red **Scale:** L.S.I

EC Reqd. No **EC Obtained** No **EC Ref. No.** -

Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit) No

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name GOVIND MAHADEV ANARSE	Address atpost-bhavaninagar taluka-indapur dist-pune
Designation MANAGING DIRECTOR	Taluka INDAPUR
Area BHAVANINAGAR	District Pune
Telephone 9075658383	Fax 02118266253
Email scssklb.envt30@gmail.com	Pan Number AAAAS3869G

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

20

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th
 floor, Opp. Cine Planet
 Cinema, Near Sion Circle, Sion
 (E), Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000073543/CO - 2007000691

Date: 10/7/2020

To,
 Shri Chhatrapati Sahakari Sakhar Karkhana Ltd.,
 122, Bhavaninagar, Tal-Indapur Dist-Pune.

Sub: Renewal of sugar unit of 6500 TCD sugar unit & 18 MW Cogeneration
 unit Under L.S.I RED Category

- Ref:
1. Consent granted by the Board vide No. BO/CAC-CELL/UAN No. 0000030987/R/CAC-1809002013 19.09.2018.
 2. Consent granted by the Board vide No. BO/CAC-CELL/UAN No. 0000030950/R/CAC-1809002014 dtd. 19.09.2018.
 3. Minutes of CAC Meeting dtd.03.03.2020 & 04.03.2020

Your application No.MPCB-CONSENT-0000073543 Dated 03.10.2019

For: grant of Renewal of Consent under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The Consent to Operate is granted upto: 31.07.2020
2. The capital investment of the industry is Rs.205 Crs. (As per C.A Certificate submitted by industry).
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
1	White Crystal Sugar	21695	MT/M
2	Bagasse	56970	MT/M
3	Pressmud	7970	MT/M
4	Molasses	7970	MT/M
5	Electricity	18	MW

The Cane crushing capacity of Sugar unit shall not exceed 6500 TCD

4. Conditions under Water (P&CP) Act, 1974 for discharge of effluent:

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	775	As per Schedule -I	125 CMD is recycled and 650 CMD on land for irrigation

Sr No	Description	Permitted in CMD	Standards to	Disposal
2.	Domestic effluent	16	As per Schedule - I	onland for gardening / irrigation

5. Conditions under the Air (P& CP) Act, 1981 for air emissions:

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler- 20 TPH, 20 TPH & 35 TPH	1	As per Schedule -II
2	Boiler- 75 TPH & 35 TPH	1	As per Schedule -II

6. Conditions about Non Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	ETP Sludge	200	Kg/Day	Composting	Manuare

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	300 Kg/M	Recycle	Sale to authorizd recycler

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDf, in compliance of the Hazardous & Other Wastes (Management & Transboundry Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. This consent is issued as per the Consent Appraisal Committee meeting dated 03.03.2020.
12. PP shall submit presentation in respect of adequacy of pollution control systems and remedial steps taken to improve operation & maintenance of pollution control systems with in period of 3 months.
13. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.

For and on behalf of the
Maharashtra Pollution Control Board.

(E. Ravendiran IAS),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	410000.00	5454061	03/10/2019	RTGS
2	34730.00	5457018	14/10/2019	RTGS
3	50000.00	MPCB-DR-0772	07/07/2020	RTGS

-

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
 - They are directed to ensure the compliance of the consent conditions.
 - They are directed to forfeit the bank guarantee of Rs. 5 lakh & obtain top up BG of Rs. 10 Lakh from the industry
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.




SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have Provided Effluent Treatment Plant (ETP) of designed capacity of 1000.00 CMD consisting of Primary, Secondary, Tertiary for the treatment of 775.00 CMD industrial effluent
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 ^o c)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

C] The treated effluent 650.00 CMD shall be disposed on land for irrigation on 23.00 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.

D] Trade effluent of 125.00 CMD generated from Co-gen shall be 100% recycle in process.

E] CREP conditions for Sugar Factory

- i. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
- ii. Waste water generation shall be reduced to 100 liters per tone of cane crushed.
- iii. Industry shall achieve zero discharge into in land surface water bodies.
- iv. 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.

F] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.

G] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

H] The unit shall optimize water use in industrial process & maintain records.

2) A] **As per your application, you have provided septic tank and soak pit for the treatment of 16.00 CMD sewage.**

B] **The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.**

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C] **The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.**

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) **CONDITIONS FOR MOLASSES STORAGE:**
 - (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
 - (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
 - (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
 - (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
 - (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
 - (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955?? and "Maharashtra Molasses Storage and Supply Regulation, 1965??.
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	125.00
2.	Domestic purpose	20.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	484.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
1	Boiler - 20 TPH	Wet Scrubber	60	Bagasse	240 MT/Day	0.20	960.00
1	Boiler - 20 TPH	Wet Scrubber	60	Bagasse	240 MT/Day	0.20	960.00
1	Boiler - 35 TPH	Wet Scrubber	60	Bagasse	350 MT/Day	0.20	1400.00
2	Boiler - 75 TPH	ESP	76	Bagasse	750 MT/Day	0.20	3000.00
2	Boiler - 35 TPH	ESP	76	Bagasse	350 MT/Day	0.20	1400.00

- 2) **The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.**

- 1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.
- 2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm ³
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- 3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
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Details of Bank Guarantees:

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1	C to R	1000000	15 Days	Towards compliance of Consent conditions & O & M of pollution control system.	31.07.2020	30.11.2020
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BG Forfeiture History

Srno.	Consent (C2E/C20/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	C to R	500000	-----	Towards compliance of Consent conditions & O & M of pollution control system.	500000	JVS Exceedance

f

SCHEDULE-IV**General Conditions:**

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
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- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
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 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.





Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

160

Application for Consent/ Authorisation

Sir,
/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, in connection with ny/our/existing/proposed/alterd/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No: MPCB-CONSENT-0000073543
Application Date: May 21, 2019
Payment Received on: Oct 3, 2019
Industry Name: Shri Chhatrapati Sahakari Sakhar Karkhana Ltd
Bhavaninagar Tal-Indapur Dist-Pune

Industry Information

Consent To: Operate
IIN No.:
Submit to: SRO - Pune I
Gross Capital in lakhs: 20500.00

Type of institution: Industry
Industry Type: R12 Sugar (excluding Khandsari)
Category: Red
Scale: L.S.I

EC Reqd. No
EC Obtained No
EC Ref. No. -

Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit) No

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name	Address
GOVIND MAHADEV ANARSE	atpost-bhavaninagar taluka-indapur dist-pune
Designation	Taluka
MANAGING DIRECTOR	INDAPUR
Area	District
BHAVANINAGAR	Pune
Telephone	Fax
9075658383	02118266253
Email	Pan Number
scssklb.envt30@gmail.com	AAAAS3869G

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24024068 /24023515
 Website: <http://mpcb.gov.in>
 E-mail: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor,
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai - 400 022

Red/LSI

Date: 19/09/2018

Consent No: Format 1.0/BO/CAC-CELL/UAN No. 0000030950/R/CAC-1809002014

To,
 M/s. Shri Chhatrapati Sahakari Sakhar Karkhana Ltd.,
 At Post - Bhavaninagar, tal. - Indapur,
 Disti Pune.

Subject : Renewal of Operate of 3500 TCD Sugar under RED category.

Ref : 1. Minutes of CAC meeting held on 31.10.2017.

Your application: 0000030950.
 Dated: 27.07.2017.

For: Renewal of Consent to Operate of 3500 TCD Sugar unit with increase in CI, under RED category, under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent is granted from a period up to 31.07.2019.
- The actual capital investment of the industry is Rs. 51.04 Cr.
(As per C. A. Certificate submitted by industry)
- The Consent is valid for the manufacture of -

Sr. No.	Product / By-Product Name	Maximum Quantity in MT/M
1	Sugar	11000
2	Bagasse	30000
3	Press mud	4250
4	Molasses	4250

(The cane crushing Capacity of Sugar Industry shall not exceed 3500 TCD)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	250	As per Schedule -I	On land for irrigation
2.	Domestic effluent	20	As per Schedule -I	On land for irrigation

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	Boiler (35 TPH)	1	As per Schedule – II
2.	Boiler (20 TPH)	1	As per Schedule – II
3.	Boiler (20 TPH)	1	As per Schedule – II

6. Conditions under Hazardous Waste (M, H & T M) Rules, 2008 for treatment and disposal of hazardous waste:

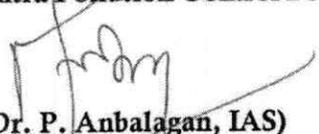
Sr. No.	Type of Waste	Category	Quantity	UOM	Disposal
1	Used /Spent Oil	5.1	300.0	Kg/M	Reuse in own boiler as fuel
2	Chemical Sludge, oil & grease skimming residue	34.4	5.0	MT/M	

7. Non-Hazardous Solid Wastes:

Sr. No.	Type of Waste	Quantity	UOM	Treatment	Disposal
1	Fly/Boiler Ash	15	MT/D	-	Sale to Bricks manufacturers

6. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
7. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
8. Industry shall operate online monitoring system which is installed as per the directions of CPCB/MPCB & shall connect and upload the data to CPCB/MPCB server.
9. This Consent is issued without prejudice to the directions issued and being issued by CPCB in respect of online monitoring system.
10. Industry shall provide condensate polishing unit (CPU) within 3 months period

For and on behalf of the
Maharashtra Pollution Control Board


(Dr. P. Anbalagan, IAS)
Member Secretary

Received Consent fee of –

Sr. No.	Amount (Rs.)	Trx. No.	Date	Drawn On
1.	1,00,000/-	0185023	08.08.2017	Online Payment

Copy to:

1. Regional Officer – MPCB Pune.
2. Sub -Regional Officer – Pune-I, MPCB, He is directed to ensure the compliance of the consent conditions.
3. Chief Accounts Officer, MPCB, Mumbai.
4. CC/CAC desk- for record & website updation purposes.

Schedule-I**I) Terms & Conditions for compliance of Water Pollution Control**

- 1) A] As per your application, you have provided Effluent Treatment Plant (ETP) with design capacity 300 CMD.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for pH
01	pH	5.5-9.0
02	Oil & Grease	10
03	BOD (3 days 27oC)	100
04	Sulphate	1000
05	Suspended Solids	100
06	COD	250
07	Chloride	600
08	Total Dissolved Solids	2100

- C] The treated effluent 250 CMD of sugar unit shall be disposed on land for irrigation on 25 acres of own land /as per the bilateral agreement with farmers. **In no any case treated / untreated effluent shall find it's way outside the factory premises directly or indirectly.**
- D] CREP conditions for Sugar Factory
- Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
 - Waste water generation shall be reduced to 100 liters per tone of cane crushed.
 - Industry shall achieve zero discharge into in land surface water bodies.
 - 15 days storage capacity tank shall be provided for treated effluent to take care of no demand for irrigation.
- F] Industry shall maintained arrangement provided for covering of effluent collection system and to avoid the ingress of Bagasse other material.
- G] **The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance is discharged after proper treatment.**
- H] **The unit shall optimize water use in industrial process & maintain records of water consumption & waste water generation.**
- 2) A] As per your consent application, for the sewage generation you have provided septic tank & soak pit.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.
- | | | | | |
|-----|-------------------------|----------------------|------------|--------------|
| (1) | Suspended Solids | Not to exceed | 100 | mg/l. |
| (2) | BOD 3 days 27°C | Not to exceed | 100 | mg/l. |
- C] The treated sewage 20 CMD shall be disposed on land for gardening/irrigation.

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub-Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) **CONDITIONS FOR MOLASSES STORAGE:**
- (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
 - (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
 - (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
 - (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board atleast 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
 - (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near / on the tank.
 - (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

II) Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended

The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, boiler feed etc.,	175
2.	Domestic purpose	25
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	400
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	—

Schedule-II**Terms & conditions for compliance of Air Pollution Control**

1. As per your application, you have provided the Air pollution control (APC) system and also erected following stack (s) to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S %	SO ₂ Kg/Day
1.	Boiler (75 TPH)	Wet Scrubber	75.0	Bagasse	750 MT/D	0.2 %	3000
2.	Boiler (20 TPH)						
3.	Boiler (20 TPH)						

2. The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:
- | | | |
|--------------------|---------------|------------------------|
| Particulate matter | Not to exceed | 150 mg/Nm ³ |
|--------------------|---------------|------------------------|
4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-III**Details of Bank Guarantees**

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 5 Lacs	15 days	O & M for achieving consented standards of Effluent & Stack emission,	31.07.2019	31.12.2019
2	C to R	Rs. 5 Lacs	15 days	Towards provision of condensate polishing unit (CPU) within 3 months	31.12.2018	31.12.2019

Schedule-IV
General Conditions

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW (MH&TM) Rules 2008, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) **The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent (in case of Renewal of consent).**
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 12) The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 13) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 14) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 15) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 16) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 17) The industry should not cause any nuisance in surrounding area.
- 18) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 19) The applicant shall maintain good housekeeping.
- 20) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 21) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 23) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
- 25) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 26) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.
- 27) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 28) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24024068 /24023515
 Website: <http://mpcb.gov.in>
 E-mail: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor,
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai - 400 022

Red/LSI

Date: 19/09/2018

Consent No: Format 1.0/BO/CAC-CELL/UAN No. 0000030987/R/CAC-1809002013

To,
 M/s. Shri Chhatrapati Sahakari Sakhar Karkhana Ltd.,
 At Post - Bhavaninagar, tal. - Indapur,
 Disti Pune.

Subject : 1st Operate of 3000 TCD Sugar & 18 MW Co-generation unit,
 under RED category.

Ref : 1. Minutes of CAC meeting held on 31.10.2017.

Your application: 0000030987.

Dated: 27.07.2017.

For: 1st Consent to Operate of 3000 TCD Sugar & 18 MW Co-generation unit, under RED category, under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent is granted from a period up to 31.07.2019.
- The actual capital investment of the industry is Rs. 149.85 Cr.
(As per C. A. Certificate submitted by industry)
- The Consent is valid for the manufacture of -

Sr. No.	Product / By-Product Name	Maximum Quantity in MT/M
1	Sugar	10695
2	Bagasse	26970
3	Press mud	3720
4	Molasses	3720
5	Co-generation	18 MW

(The cane crushing Capacity of Sugar Industry shall not exceed 3000 TCD)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	234 (Sugar 210 + Co-gen 24)	As per Schedule -I	10 CMD shall be 100% & remaining 250 CMD on land for irrigation
2.	Domestic effluent	04	As per Schedule -I	On land for irrigation

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	Boiler (75 TPH)	1	As per Schedule - II
2.	Boiler (35 TPH)	1	As per Schedule - II

6. Conditions under Hazardous Waste (M, H & T M) Rules, 2008 for treatment and disposal of hazardous waste:

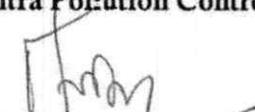
Sr. No.	Type of Waste	Category	Quantity	UOM	Disposal
1	Used /Spent Oil	5.1	300.0	Kg/M	Reuse in own boiler as fuel
2	Chemical Sludge, oil & grease skimming residue	34.4	5.0	MT/M	

7. Non-Hazardous Solid Wastes:

Sr. No.	Type of Waste	Quantity	UOM	Treatment	Disposal
1	Fly/Boiler Ash	15	MT/D	-	Sale to Bricks manufacturers

6. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
7. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
8. Industry shall operate online monitoring system which is installed as per the directions of CPCB/MPCB & shall connect and upload the data to CPCB/MPCB server.
9. This Consent is issued without prejudice to the directions issued and being issued by CPCB in respect of online monitoring system.

For and on behalf of the
Maharashtra Pollution Control Board


(Dr. P. Anbalagan, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	Trx. No.	Date	Drawn On
1	2,99,700/-	33097514	29.07.2017	Union Bank of India

Copy to:

1. Regional Officer - MPCB Pune.
2. Sub -Regional Officer - Pune-I, MPCB, He is directed to ensure the compliance of the consent conditions.
3. Chief Accounts Officer, MPCB, Mumbai.
4. CC/CAC desk- for record & website updation purposes.

Schedule-I**D) Terms & Conditions for compliance of Water Pollution Control**

- 1) A] As per your application, you have provided Effluent Treatment Plant (ETP) with design capacity 1000 CMD.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

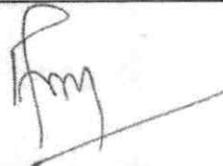
Sr. No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for pH
01	pH	5.5-9.0
02	Oil & Grease	10
03	BOD (3 days 27°C)	100
04	Sulphate	1000
05	Suspended Solids	100
06	COD	250
07	Chloride	600
08	Total Dissolved Solids	2100

- C] The treated effluent 210 CMD of sugar unit shall be disposed on land for irrigation on 25 acres of own land /as per the bilateral agreement with farmers. **In no any case treated / untreated effluent shall find it's way outside the factory premises directly or indirectly.**
- D] **The treated effluent 04 CMD of Co-gen unit shall be 100% recycle in process.**
- E] CREP conditions for Sugar Factory
- Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
 - Waste water generation shall be reduced to 100 liters per tone of cane crushed.
 - Industry shall achieve zero discharge into in land surface water bodies.
 - 15 days storage capacity tank shall be provided for treated effluent to take care of no demand for irrigation.
- F] Industry shall maintained arrangement provided for covering of effluent collection system and to avoid the ingress of Bagasse other material.
- G] **The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance is discharged after proper treatment.**
- H] **The unit shall optimize water use in industrial process & maintain records of water consumption & waste water generation.**
- 2) A] As per your consent application, for the sewage generation you have provided septic tank & soak pit.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.
- | | | | | |
|-----|------------------|---------------|-----|-------|
| (1) | Suspended Solids | Not to exceed | 100 | mg/l. |
| (2) | BOD 3 days 27°C | Not to exceed | 100 | mg/l. |
- C] The treated sewage 18 CMD shall be disposed on land for gardening/irrigation.

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub-Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) **CONDITIONS FOR MOLASSES STORAGE:**
- (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
 - (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
 - (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
 - (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board atleast 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
 - (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
 - (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

II) Water Consumption of the unit:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, boiler feed etc.,	240
2.	Domestic purpose	05
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	350
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	—



Schedule-II**Terms & conditions for compliance of Air Pollution Control**

1. As per your application, you have provided the Air pollution control (APC) system and also erected following stack (s) to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S %	SO ₂ Kg/Day
1.	Boiler (75 TPH)	ESP	75.0	Bagasse	750 MT/D	0.2 %	3000
2.	Boiler (35 TPH)	ESP	75.0	Bagasse	350 MT/D	0.2 %	1500

2. The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:
- | | | |
|--------------------|---------------|------------------------|
| Particulate matter | Not to exceed | 150 mg/Nm ³ |
|--------------------|---------------|------------------------|
4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 5 Lacs	15 days	O & M for achieving consented standards of Effluent & Stack emission,	31.07.2019	31.12.2019

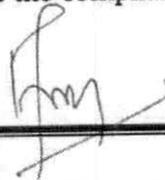


Schedule-IV
General Conditions

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW (MH&TM) Rules 2008, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) **The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent (in case of Renewal of consent).**
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 12) The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 13) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 14) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 15) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 16) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 17) The industry should not cause any nuisance in surrounding area.
- 18) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 19) The applicant shall maintain good housekeeping.
- 20) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 21) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 23) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
- 25) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 26) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.
- 27) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 28) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

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Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, in connection with my/our/existing/proposed/alterd/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No: MPCB-CONSENT-0000030987	Application Date: Jul 27, 2017	Payment Received on: Jul 31, 2017	Industry Name: SHRI CHHATRAPATI SAHAKARI SAKHAR KARKHANA LTD, BHAVANINAGAR
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Industry Information

Consent To: Operate	IIN No.:	Submit to: SRO - Pune I	Gross Capital in lakhs 14985.00
Type of institution: Industry	Industry Type: R12 Sugar (excluding Khandsari)	Category: Red	Scale: L.S.I
EC Reqd. No	EC Obtained Yes	EC Ref. No. SEAC-2016/CR-220/TC-2	
Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit)		No	

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name GOVIND MAHADEV ANARSE	Address atpost-bhavaninagar taluka-indapur dist-pune
Designation MANAGING DIRECTOR	Taluka INDAPUR
Area BHAVANINAGAR	District Pune
Telephone 9075658383	Fax 02118266253
Email scssklb.envt30@gmail.com	Pan Number AAAAS3869G

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

ANNEXURE-II
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

176

SEAC-2016/CR-220/TC-2
Environment department,
Room No. 217, 2nd floor,
Mantralaya Annexe,
Mumbai- 400 032.
Date: 3 December, 2016.

To,
M/s. Shri Chhatrapati Co-operative Sugar Factory Ltd.
At Bhavaninagar Tal Indapur
Pune

Subject: **ECSEIAA - Item NO-32, Meeting NO-105th**
Environment clearance for Expansion & Modernization of Sugar Unit of capacity 3500 TCD to 6500 TCD along with Co-gen 18 MW at Bhavaninagar Tal Indapur Pune by M/s. Shri Chhatrapati Co-operative Sugar Factory Ltd.

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification, 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 130th meeting and decided to recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 105th meeting.

2. It is noted that the proposal is considered by SEAC-I under screening category 5(j) & 1(d) B1 as per EIA Notification 2006.

Brief Information of the project submitted by Project Proponent is as:

1	Name of the Project	"Shri Chhatrapati Sahakari Sakhar Karkhana Ltd."
2	Name, address, e-mail & contact number of Proponent	Name: Mr. G. M. Anarase (MD) Address: Gat. No. 48, 50, Bhawaninagar, Tal: Indapur Dist: Pune Pin Code-413 104 (Maharashtra) Mobile number: 021-18266232 Email ID: scssklb@gmail.com
3	Name of Consultant	Name: S G M Corporate Consultants Pvt. Ltd.
4	Accreditation of consultant (NABET Accreditation)	Yes. Sr. No.146 as per list of NABET Accredited EIA consultant updated on June 2016
5	New Project / Expansion in existing project/ Modernization/ Diversification in exiting project	Expansion cum modernization project Existing capacity- 3500 TCD- Sugar factory Proposed additional capacity- 3000 TCD- Sugar factory & 18 MW Co-gen(Bagasse based)
6	If expansion/ Diversification,	NA

	whether environmental clearance has been obtained for existing project (If yes, enclose a copy with compliance table)																	
7	Activity schedule in the EIA Notification	Item No. 5 (j) and 1(d) as per the provision of Ministry of Environment & Forest (MoEF); New Delhi "EIA Notification No S.O. 1533 (E)" dated 14.09.2006 amended on December 01,2009.																
8	Area Details	<p>Total Land available with factory- 52.56 ha. Land for Integrated sugar plant- 34.57 ha.</p> <table border="1"> <thead> <tr> <th>Area details</th> <th>Existing (Sq. Mt.)</th> <th>Expansion (Sq. Mt.)</th> <th>Total (Sq. Mt.)</th> </tr> </thead> <tbody> <tr> <td>Total plot area</td> <td>3,46,289.5</td> <td>--</td> <td>3,46,289.5</td> </tr> <tr> <td>Built up area</td> <td>81,055.65</td> <td>29,422.96</td> <td>1,10,478.61</td> </tr> <tr> <td>Green built area</td> <td>57,182.08</td> <td>--</td> <td>57182.08</td> </tr> </tbody> </table>	Area details	Existing (Sq. Mt.)	Expansion (Sq. Mt.)	Total (Sq. Mt.)	Total plot area	3,46,289.5	--	3,46,289.5	Built up area	81,055.65	29,422.96	1,10,478.61	Green built area	57,182.08	--	57182.08
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9	Name of the Notified Industrial area / MIDC area	NA																
10	TOR given by SEAC? (If yes then specify the meeting?)	Yes, In 95 th SEAC 1 meeting held on 31.1.2015																
11	Estimated capital cost of the Project (including cost for land, building, plant and machinery separately)	Rs 19200 Lacs. (Existing -4215 + Proposed-14985)																
12	Location details of the project :	Location: Factory is located at Gat. No. 48,50, Bhawaninagar, Tal: Indapur Dist: Pune Pin Code-413 104 (Maharashtra) Elevation above Mean Sea Level -1822 ft																
13	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas / inter-State boundaries	NA																

14	Raw materials (including process chemicals, Catalysts & additives).	Raw material				Quantity	Total TCD	Source Of Materials	Mode of transport ation	
		Existi ng 3500 TCD		Expansi on 3000 TCD						
		Sugar Factory								
		Sugar cane TPD	3500	3000	6500	From Member farmers	Through trucks & bullock carts			
		Lubricant (oil & grease) kg/d	105.1	90	195.1	Supplied by outside parties	In barrel/po lythene bags through vehicle			
		Lime (TPD)	5.6	4.8	10.4					
		Sulphur (TPD)	1.75	1.5	3.25					
		Co-gen								
		Bagasse (TPD)		Season- 1557.12	1557. 12	From sugar unit				
				Off- season- 228	228					
		15	Production details	Product/ Byproduct			Quantity		Total (TPD)	
				Existing (TPD)		Proposed (TPD)				
				Sugar Factory						
				Sugar	402.5 (11.5% Sugar Recovery)	356.50 (11.8% Sugar Recovery)	759			
Molasses	141.66			124.00	265.66					
Press Mud	141.66			124.00	265.66					
Bagasse Generation	980.00			840.00	1820					
Co-gen										
Electricity	--			Season- 18 MW	18 MW					
				Off-season- 6 MW	6 MW					
16	Process details / manufacturing details	Manufacturing Process details are given in EIA								
17	Rain Water Harvesting (RWH)	Level of the Ground water table: 70 – 80 m • Size and no of RWH tank(s) and Quantity: 150 m ³ ; 3Nos. • Location of the RWH tank(s) : Ground								

		• Size, no's of recharge pits and Quantity: NA																																				
18	Total Water Requirement	<p>Total water requirement:</p> <ul style="list-style-type: none"> • Fresh water (CMD)& Source: 1356.8 M³/day and source: Nira canal & Pune irrigation division • Recycled water (CMD): 545 CMD treated water from ETP & STP reuse for irrigation of sugarcane cultivation & gardening. - Condensate water after treatment will be recycled in process; thereby the fresh water requirement will be reduced by 600 cum/day. <table border="1"> <thead> <tr> <th>Use of the water:</th> <th>Existin g (CMD)</th> <th>Proposed (CMD)</th> <th>Total Quantity (CMD)</th> </tr> </thead> <tbody> <tr> <td>Domestic</td> <td>25</td> <td>20</td> <td>45</td> </tr> <tr> <td>Process</td> <td>400</td> <td>350</td> <td>750</td> </tr> <tr> <td>Cooling</td> <td>100</td> <td>100</td> <td>200</td> </tr> <tr> <td>Boiler</td> <td>75</td> <td>130</td> <td>205</td> </tr> <tr> <td>Floor washing</td> <td>10</td> <td>10</td> <td>20</td> </tr> <tr> <td>Cooling tower Make up water for Co-gen</td> <td>-</td> <td>136.80</td> <td>136.80</td> </tr> <tr> <td>Gardening & Irrigation</td> <td></td> <td></td> <td>545(treated water from ETP)</td> </tr> <tr> <td>Total</td> <td>610</td> <td>746.8</td> <td>1356.8</td> </tr> </tbody> </table>	Use of the water:	Existin g (CMD)	Proposed (CMD)	Total Quantity (CMD)	Domestic	25	20	45	Process	400	350	750	Cooling	100	100	200	Boiler	75	130	205	Floor washing	10	10	20	Cooling tower Make up water for Co-gen	-	136.80	136.80	Gardening & Irrigation			545(treated water from ETP)	Total	610	746.8	1356.8
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19	Storm water drainage	<ul style="list-style-type: none"> • Natural water drainage pattern: Storm water collection and conveyance arrangement through closed RCC pipeline has been provided in the premises. The storm water is discharged at lowest point in the premises of industry and through percolation and infiltration it enriches the ground water table. • Quantity of storm water: Rainfall in the area is about 579 mm. Most of the region comes under semi urban to rural category with well-developed infrastructure of paved roads and other industrial plots in adjacent premises. • Size of SWD: 250 x 300 mm. 																																				
20	Sewage generation and treatment	<p>Amount of sewage generation (CMD): 36 cum/day. Proposed treatment for the sewage: STP Capacity of the STP (CMD) (If applicable): 40 CMD</p>																																				
21	Effluent characteristic	<p>ETP Characteristics</p> <table border="1"> <thead> <tr> <th>Sr . No.</th> <th>Parameters</th> <th>Inlet Effluent Characteristic</th> <th>Outlet Effluent Characteristi c</th> <th>Effluent Discharge Standards (CPCB / MPCB)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>pH</td> <td>4-4.5</td> <td>5.5-9</td> <td>5.5-8.5</td> </tr> <tr> <td>2</td> <td>BOD</td> <td>1000-1500</td> <td><100</td> <td>100 mg/l</td> </tr> <tr> <td>3</td> <td>COD</td> <td>2000-3000</td> <td><250</td> <td>250 mg/l</td> </tr> <tr> <td>4</td> <td>TSS</td> <td>400-500</td> <td><100</td> <td>100 mg/l</td> </tr> <tr> <td>5</td> <td>TDS</td> <td>545-762</td> <td>≤2100</td> <td>2100 mg/l</td> </tr> </tbody> </table>	Sr . No.	Parameters	Inlet Effluent Characteristic	Outlet Effluent Characteristi c	Effluent Discharge Standards (CPCB / MPCB)	1	pH	4-4.5	5.5-9	5.5-8.5	2	BOD	1000-1500	<100	100 mg/l	3	COD	2000-3000	<250	250 mg/l	4	TSS	400-500	<100	100 mg/l	5	TDS	545-762	≤2100	2100 mg/l						
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22	ETP details	Amount of effluent generation (CMD): 509 CMD • Capacity of the ETP (CMD) : 600 M ³ (Existing + proposed expansion) • Amount of treated effluent recycled (CMD): Treated water shall be used for irrigation purpose. • Membership of the CETP (If require): NA																																												
23	Note on ETP technology to be used	ETP technology comprises- Primary treatment, Primary biological treatment, Secondary biological treatment, Sludge treatment The units of ETP are Screen chamber, O & G skimmer, Equalization tank, Primary clarifier, Bio tower, Aeration tank, Secondary clarifier, Sludge drying beds, Pressure sand & activated carbon filters																																												
24	Disposal of the ETP sludge (If applicable)	Shall be used as manure in own premises																																												
25	Solid waste Management	Non-hazardous solid waste <table border="1" style="width:100%; border-collapse: collapse;"> <thead> <tr> <th>#</th> <th>Unit</th> <th colspan="2">Waste & Quantity, TPD</th> <th>Treatment</th> <th>Disposal</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Canteen</td> <td colspan="2">0.250</td> <td>Compost</td> <td>Own Garden</td> </tr> <tr> <td>2</td> <td>Colony</td> <td colspan="2">0.600</td> <td>Compost</td> <td>Factory farm</td> </tr> <tr> <td rowspan="2">3</td> <td rowspan="2">Sugar Unit</td> <td>ETP sludge</td> <td>0.42</td> <td>ETP sludge</td> <td>Own garden</td> </tr> <tr> <td>Oil & grease</td> <td>0.10</td> <td>Flotation Technique</td> <td>Mixed with Bagasse & burnt</td> </tr> <tr> <td>4</td> <td>Co-gen Units (sugar)</td> <td>Bagasse ash</td> <td>31.12</td> <td>mixed with PMC</td> <td>As soil conditioner</td> </tr> <tr> <td>5</td> <td>Co-gen Units (sugar) Off season</td> <td>Bagasse Ash</td> <td>4.56</td> <td>mixed with PMC</td> <td>As soil conditioner</td> </tr> </tbody> </table>					#	Unit	Waste & Quantity, TPD		Treatment	Disposal	1	Canteen	0.250		Compost	Own Garden	2	Colony	0.600		Compost	Factory farm	3	Sugar Unit	ETP sludge	0.42	ETP sludge	Own garden	Oil & grease	0.10	Flotation Technique	Mixed with Bagasse & burnt	4	Co-gen Units (sugar)	Bagasse ash	31.12	mixed with PMC	As soil conditioner	5	Co-gen Units (sugar) Off season	Bagasse Ash	4.56	mixed with PMC	As soil conditioner
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4	Co-gen Units (sugar)	Bagasse ash	31.12	mixed with PMC	As soil conditioner																																									
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		Hazardous Solid waste <table border="1" style="width:100%; border-collapse: collapse;"> <thead> <tr> <th>#</th> <th>Industrial Unit</th> <th>Type of waste & their qty.</th> <th>Category</th> <th>Disposal</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>					#	Industrial Unit	Type of waste & their qty.	Category	Disposal																																			
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		1	Sugar Unit	Wastes/ residue containing oil – As and when generated	34.4	Would be mixed with Bagasse & burnt in boiler	
26	Atmospheric Emissions (Flue gas characteristics SPM, SO ₂ , NO _x , CO, etc.)	Sr. No	Pollutant	Source of Emission	Emission rate (kg/hr)	Concentration in flue gas (g/m ³)	
		1	SPM	Boiler stack	6.63	Negligible	
		2	SO ₂		0.83	Negligible	
		3	NO _x		--	--	
27	Stack emission Details: (All the stacks attached to process units, Boilers, captive power plant, D.G. Sets, Incinerator both for existing and proposed activity). Please indicate the specific section to which the stack is attached. e.g.: Process section, D.G. Set, Boiler, Power Plant, incinerator etc. Emission rate (kg/hr.) for each pollutant (SPM, SO ₂ , NO _x etc. should be specified	Existing stack details -					
		Plant Section & units	Stack No.	Height from ground level(m)	Internal Diameter (Top) (m)	Emission Rate (m/s)	Temp. of Exhaust Gases
		Boiler (22 & 35 TPH)	1	70	3	15	150°C
		D.G set (500 KVA x 2)	2	3.0 m (above roof level)	1.5	05	120°C
		Expansion stack details-					
		Plant Section & units	Stack No.	Height from ground level(m)	Internal Diameter (Top) (m)	Emission Rate (m/s)	Temp. of Exhaust Gases
		Boiler (70 & 35 TPH)	1	76	2.5	20	150°C
		D.G set (750 KVA x 2)	2	3.0 m (above roof level)	1.8	10	120°C
28	Emission Standard	Sr. No.	Pollutant	Emission Standard Limit (µg/Nm ³)	MPCB Consent		
		1	SPM	500	150 mg/Nm ³		
		2	SO ₂	80	960 Kg/day		

29	Ambient Air Quality Data	Sr. No.	Pollutant	Permissible Standard (in $\mu\text{g}/\text{m}^3$)	Baseline Concentration Max. at project site (in $\mu\text{g}/\text{m}^3$)	Remarks																																																	
		1	PM ₁₀	100	62.5	Within limit																																																	
		2	PM _{2.5}	60	30.5	Within limit																																																	
		3	SO ₂	80	9.6	Within limit																																																	
		4	NO _x	80	15.8	Within limit																																																	
		5	CO	4	0.281	--																																																	
30	Details of Fuel to be used:	Sr. No	Fuel	Daily Consumption (TPD/KLD)	Calorific value (K cal/kg)	% Ash	% Sulphur																																																
		1.	Bagasse	Season-1557.12 Off season-228	2200	2	0.1																																																
		2.	Agro waste	9572	2000	18	0.02																																																
		3.	Diesel	0.480	10,200	0.1	0.6																																																
31	Energy	Power supply: • power requirement: During season- 7.30 MW Off-season- 0.65 MW DG sets: • Number and capacity of DG set to be used: 500 KVA x 2 No & 750 KVA x 2 No																																																					
32	Green Belt Development	• Green belt area: 57182.08 Sq Mt. • Number and species of trees to be planted: Existing- <table border="1" data-bbox="593 1218 1422 1585"> <thead> <tr> <th>Common Name</th> <th>Botanical Names</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Neem</td> <td>Azadirachta indica</td> <td>250</td> </tr> <tr> <td>Mango</td> <td>Mangifera Indica</td> <td>175</td> </tr> <tr> <td>Yellow Gulmohar</td> <td>Peltophorum pterocarpum</td> <td>75</td> </tr> <tr> <td>Bahava</td> <td>Cassia fistula</td> <td>87</td> </tr> <tr> <td>Jambhul</td> <td>Syzigium cumini</td> <td>36</td> </tr> <tr> <td>Moh</td> <td>Madhuca Longifolia</td> <td>77</td> </tr> <tr> <td>Total</td> <td></td> <td>700</td> </tr> </tbody> </table> Proposed- <table border="1" data-bbox="593 1653 1422 1995"> <thead> <tr> <th>Common Name</th> <th>Botanical Names</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Sita Ashok</td> <td>Saraca Asoka</td> <td>700</td> </tr> <tr> <td>Apta</td> <td>Bauhinia racemosa</td> <td>223</td> </tr> <tr> <td>Palas</td> <td>Butea monosperma</td> <td>100</td> </tr> <tr> <td>Kadamb</td> <td>Anthocephallus cadamba</td> <td>190</td> </tr> <tr> <td>Ber</td> <td>Ziziphus mauritiana</td> <td>100</td> </tr> <tr> <td>Shivan</td> <td>Gmelina arborea</td> <td>240</td> </tr> <tr> <td>Shirish</td> <td>Albizia lebbeck</td> <td>347</td> </tr> </tbody> </table>						Common Name	Botanical Names	Quantity	Neem	Azadirachta indica	250	Mango	Mangifera Indica	175	Yellow Gulmohar	Peltophorum pterocarpum	75	Bahava	Cassia fistula	87	Jambhul	Syzigium cumini	36	Moh	Madhuca Longifolia	77	Total		700	Common Name	Botanical Names	Quantity	Sita Ashok	Saraca Asoka	700	Apta	Bauhinia racemosa	223	Palas	Butea monosperma	100	Kadamb	Anthocephallus cadamba	190	Ber	Ziziphus mauritiana	100	Shivan	Gmelina arborea	240	Shirish	Albizia lebbeck	347
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		Maharukh	Ailanthus excelsa	375	
		Karanj	Pongamia pinnata	380	
		Katesavar	Bombax ceiba	250	
		Fish tail palm	Caryota urens	195	
		Nandruk	Ficus retusa	200	
		SonSon chafa	Mi Michelia champaca	200	
		Total		3500	
		• Number, size, age and species of trees to be cut, trees to be Transplanted: NA			
33	Details of Pollution Control Systems:	Sr. No.	Aspect	Existing Pollution Control system	Proposed to be installed
		1	Air	Boiler stack- Stack height with 70 m, Multi cyclone system DG stack- stack height with 3m above roof level	Boiler stack- Stack height with 76 m, ESP system. Bag filter to existing Multicyclone system DG stack- stack height with 3m above roof level
		2	Water	ETP & Septic tank followed by soak pit	ETP &STP
		3	Noise	The Methodologies of isolation & separation, covering, insulation etc. are adopted in existing unit. Moreover the workers are provided with PPE	Same practice as that under existing operations shall observed
		4	Solid Waste	Canteen, colony waste- composting & use as manure ETP sludge- use as manure Bagasse ash- Mixed with PMC & use as a soil conditioner Oil & grease- Mix with Bagasse & burnt	Same practice as that under existing operations shall observed

34	Environmental Management plan Budgetary Allocation	• Capital cost (With break up): 1126.05 lacs • O&M cost (With break up): 86.1 lacs			
		Sr. No.	Particulars	Capital Cost (Lacs)	Recurring Cost per annum (Lacs)
		1	Air Pollution Control	600	30
		2	Effluent Treatment Facility	450	35
		3	Noise Pollution Control	1.05	0.10
		4	Environment Monitoring & Management	25	1
		5	Occupational Health	--	5
		6	Green Belt Development	35	5
		7	Rain Water Harvesting	15	--
		8	CSR activity	--	10
Total		1126.05	86.1		
35	EIA Submitted (If yes then submit the salient features)	Yes, EIA submitted on 29.4.2016 Period of Study from Feb 2015- April 2015 Primary data collected by A Lab approved by MoEF ; New Delhi Secondary data collected from Indian Metrological Department, District Census Handbook published by census of India 2011 & Survey of India.			
36	Public hearing report (If public hearing conducted then submit the salient features)	Conducted on 19.11.2015. Received Public hearing proceedings vide MPCB letter no. MPCB/RLP/TB Venue: - M/s. Shri Chhatrapati Sahakari Sakhar Karkhana Ltd. A/P- Bhavaninagar Tal- Indapur Dist-Pune Date & Time: - 19.11.2015 11:00 AM. Panel:- 2 Members. Members of Public: 65 No Chairmanship: - Shri Suresh Jadhav (Addl. District Magistrate-Pune)			
37	Air pollution, water pollution issues in the project area, If any	NA			
38	Storage of chemicals (inflammable/explosive /hazardous/toxic substances)-	NA			

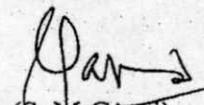
3. The proposal has been considered by SEIAA in its 105th meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions:

General Conditions for Pre- construction phase: -

- (i) No additional land shall be used /acquired for any activity of the project without obtaining proper permission.
- (ii) Molasis storage Tank capacity shall be 35000 MT and care shall be taken that no percolation takes is possible from these storage tanks
- (iii) PP to take utmost precaution for the health and safety of the people working in the unit as also for protecting the environment.
- (iv) For controlling fugitive natural dust, regular sprinkling of water & wind shields at appropriate distances in vulnerable areas of the plant shall be ensured.
- (v) Proper Housekeeping programmers shall be implemented.
- (vi) In the event of the failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieve.
- (vii) A stack of adequate height based on DG set capacity shall be provided for control and dispersion of pollutant from DG set. (If applicable).
- (viii) A detailed scheme for rainwater harvesting shall be prepared and implemented to recharge ground water.
- (ix) Arrangement shall be made that effluent and storm water does not get mixed.
- (x) Periodic monitoring of ground water shall be undertaken and results analyzed to ascertain any change in the quality of water. Results shall be regularly submitted to the Maharashtra Pollution Control Board.
- (xi) Noise level shall be maintained as per standards. For people working in the high noise area, requisite personal protective equipment like earplugs etc. shall be provided.
- (xii) The overall noise levels in and around the plant are shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures, etc. on all sources of noise generation. The ambient noise levels shall confirm to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989.
- (xiii) Green belt shall be developed & maintained around the plant periphery. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- (xiv) Adequate safety measures shall be provided to limit the risk zone within the plant boundary, in case of an accident. Leak detection devices shall also be installed at strategic places for early detection and warning.
- (xv) Occupational health surveillance of the workers shall be done on a regular basis and record maintained as per Factories Act.
- (xvi) The company shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling.

- (xvii) The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Waste (Management and Handling) Rules, 2003 (amended). Authorization from the MPCB shall be obtained for collection/treatment/storage/disposal of hazardous wastes.
- (xviii) The company shall undertake following Waste Minimization Measures:
- Metering of quantities of active ingredients to minimize waste.
 - Reuse of by- products from the process as raw materials or as raw material substitutes in other process.
 - Maximizing Recoveries.
 - Use of automated material transfer system to minimize spillage.
- (xix) Regular mock drills for the on-site emergency management plan shall be carried out. Implementation of changes / improvements required, if any, in the on-site management plan shall be ensured.
- (xx) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- (xxi) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department
- (xxii) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://ec.maharashtra.gov.in>
- (xxiii) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
- (xxiv) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- (xxv) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (xxvi) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.

- (xxvii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
 5. The Environment department reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
 6. **Validity of Environment Clearance:** The environmental clearance accorded shall be valid for a period of 7 years as per MoEF & CC Notification dated 29th April, 2015 to start of production operations.
 7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
 8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
 9. Any appeal against this environmental clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-, Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


 (S. M. Gavai)
 Member Secretary, SEIAA.

Copy to:

1. Shri T. C. Benjamin, IAS (Retired), Chairman, SEAC-I, 602, PECAN, Marigold, Behind Gold Adlabs, Kalyani Nagar, Pune - 411014.
2. Additional Secretary, MoEF & CC, Indira Paryavaran Bhavan, Jorbagh Road, Aliganj, New Delhi-110003.
3. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.
4. Regional Office (WCZ), Ministry of Environment, Forest and Climate Change, Nagpur
5. Regional Office, MPCB, Pune.

जाहीर निवेदन

श्री छत्रपती सहकारी साखर कारखाना लि. भवानीनगर
ता. इंदापूर, जि. पुणे, महाराष्ट्र ४१३१०४

आमच्या साखर कारखान्याची गाळप क्षमता ३५०० मेट्रिक टन ते ६५०० मेट्रिक टन प्रतिदिन विस्तार व सहवीज निर्मितीची प्रकल्प क्षमता १८ मेगावॉट करण्याकरिता राज्य पर्यावरण आघात मुल्यांकन प्राधिकरण (State Environment Impact Assessment Authority) यांच्या दिनांक ०३ डिसेंबर २०१६ च्या पत्रानुसार पर्यावरण विषयक मंजूरी (Environmental Clearance) मिळाली आहे. ही मंजूरी इ. आय. ए. अधिसूचना दि. १४ सप्टेंबर २००६ च्या तरतुदीनुसार देण्यात आली असून त्याची प्रत (www.ecmpcb.in/login/granted_ec_certificate) या संकेतस्थळावर उपलब्ध आहे. सदर सूचना ही पर्यावरण विषयक मंजूरीतील अटीची पूर्तता करण्यासाठी देण्यात येत आहे.

सही /-

(जी.एम. अनारसे)

कार्यकारी संचालक

श्री.छत्रपती सहकारी साखर कारखाना लि.

Public Notice

Shri Chhatrapati Sahakari Sakhar Karkhana Lid.
Bhavaninagar, Taluka Indapur, District Pune, Maharashtra - 413104

This is to inform all that, the State Environment Impact Assessment Authority, Government of Maharashtra, Mumbai has granted 'Environmental Clearance' on dated 03 Dec. 2016 to M/s. Shri Chhatrapati Sahakari Sakhar Karkhana Limited, located at Bhavaninagar Taluka- Indapur, District- Pune, Maharashtra- 413104 for expansion of its sugar unit from 3,500 TCD to 6,500 TCD and along with cogeneration unit 18 MW. The 'Environmental Clearance' is granted under the provision of EIA notification dated 14th September 2006. The copy of 'environmental clearance' is available on the website (www.ecmpcb.in/login/granted_ec_certificate) This advertisement is published in the public interest, according to the general conditions specified in the 'Environmental Clearance'.

Sign

(G.M. Anarase)

Managing Director

पखळा

समाचार



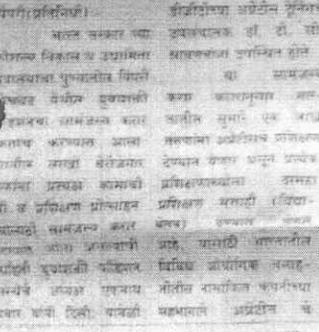
संपादक - के.मा.वि. कावळे
पृष्ठ १३ व १४ अंक ३१०६

पिंपरी चिंचवड
दिनांक ३.१०.१६
www.palkhala.com

पुण्यातील युवाशक्ती कौशल्य भारता सरकारच्या कौशल्य विकास व उद्योगिता मंत्रालया सोबत सामंजस्य करार

सुमारे एक लाख विद्यार्थ्यांना अप्रेंटीस व कौशल्य प्रशिक्षण देण्याचे उद्दिष्ट

पुण्यात युवाशक्ती वेगळी आहे. यातूनच पोहोचू शकतो की युवाशक्ती ही भारताची सर्वाधिक शक्ती आहे. या शक्तीचा विकास करणे ही भारताची सर्वाधिक गरज आहे. या गरजेला भाषावैपल्य असल्याने उद्योग क्षेत्रात काम करायची गरज आहे. या गरजेला भाषावैपल्य असल्याने उद्योग क्षेत्रात काम करायची गरज आहे. या गरजेला भाषावैपल्य असल्याने उद्योग क्षेत्रात काम करायची गरज आहे.



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आनंदवन सुगम संगीत गायनाच्या कार्यक्रमाला नागरिकांचा उत्सुकता प्रतिसाद



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शहरातील जनावरांच्या अवैध खरेदी विक्रीला आळा बसवा - संदीप वाघरे

शहरातील जनावरांच्या अवैध खरेदी विक्रीला आळा बसवा - संदीप वाघरे. शहरातील जनावरांच्या अवैध खरेदी विक्रीला आळा बसवा - संदीप वाघरे. शहरातील जनावरांच्या अवैध खरेदी विक्रीला आळा बसवा - संदीप वाघरे.

गिनारवाड्याच्या प्रांगणात १५० फूट उंचीचा गुरूदेव फडकणार - देवत रामने

गिनारवाड्याच्या प्रांगणात १५० फूट उंचीचा गुरूदेव फडकणार - देवत रामने. गिनारवाड्याच्या प्रांगणात १५० फूट उंचीचा गुरूदेव फडकणार - देवत रामने.

शिष्यवृत्ती परीक्षेसाठी वेळापत्रक जाहीर

www.mscepune.in
शिष्यवृत्ती परीक्षेसाठी वेळापत्रक जाहीर. शिष्यवृत्ती परीक्षेसाठी वेळापत्रक जाहीर. शिष्यवृत्ती परीक्षेसाठी वेळापत्रक जाहीर.

जाहीर निवेदन

श्री छत्रपती सहकारी साखर कारखाना लि. भवानीनगर. जाहीर निवेदन. श्री छत्रपती सहकारी साखर कारखाना लि. भवानीनगर.

Public Notice

Shri Chhatrapati Sahakari Sakhar Karkhana Ltd. Bhavaninagar, Taluka Indapur, District Pune, Maharashtra - 413104. This is to inform all that the State Environment Impact Assessment Authority, Government of Maharashtra, Mumbai has granted 'Environmental Clearance' on dated 03 Dec. 2016 to M/s. Shri Chhatrapati Sahakari Sakhar Karkhana Limited, located at Bhavaninagar, Taluka Indapur, District Pune, Maharashtra - 413104 for expansion of its sugar unit from 3,500 TCD to 6,500 TCD and along with cogeneration unit 18 MW. The Environmental Clearance is granted under the provision of EIA notification dated 14th September 2006. The copy of environmental clearance is available on the website (www.ecmpcb.in/login/granted_ec_certificate). This advertisement is published in the public interest, according to the general conditions specified in the 'Environmental Clearance'.

MAHARASHTRA POLLUTION CONTROL BOARD



Regional Laboratory

Jog Centre, 3rd Floor
Wakade Wadi,
Pune-Mumbai Road,
Shivaji Nagar.

198

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-9

Website : <http://mpcb.gov.in>E-mail : sopunelab@mpcb.gov.in

Report No: MPCB/RLPN/JVS/19/2010

Date: 05/06/2020

ANALYSIS REPORT-WATER (JVS)

Industry Name & Address	Shri Chatrapati SSK Ltd., Indapur, Pune	Industry Code	
Consent No		Type Of Industry	
Dt. & Time of Sample Collection	27/01/2020 09:26:00		
Sample ID	SROPN1/JVS/19/07043	Sample Source	ETP
Lab Sample Code	RLPN/JVS/19/02722		
Sample Location	Outlet	Location Details	
Collected By	Sarjerao Jaysing Bhoi	Seal No.	
Dt. of Submission	29/01/2020	Dt. of Receipt	06/02/2020

Sr.No	Parameter	UoM	Results
1	BOD	mg/lit	21.0
2	C.O.D	mg/lit	48.0
3	Oil & Grease	mg/lit	BDL
4	pH		7.0
5	Suspended Solids	mg/lit	BDL
6	Chlorides	mg/lit	185.9
7	Sulphate	mg/lit	15.1
8	T.D.Solids	mg/lit	866.0

NA : Not Analysed

BDL : Below Detection Limit -- ND : Not Detectable

UoM : Unit Of Measurement

Reviewed By

Suresh V, Bhosle
Scientific Officer
I/C, Regional Laboratory - Pune

MAHARASHTRA POLLUTION CONTROL BOARD

Phone1 : 02025811698
 Phone1 : 02025811698
 Fax : 025811029



Regional Laboratory

Jog Centre, 3rd Floor
 Wakade Wadi,
 Pune-Mumbai Road,
 Shivaji Nagar.

Website : <http://mpcb.gov.in>

E-mail : sopunelab@mpcb.gov.in

Report No: MPCB/RLPN/JVS/20/2114

Date: 01/02/2021

ANALYSIS REPORT-WATER (JVS)

Industry Name & Address	Chatrapati SSK	Industry Code	Type Of Industry
Consent No			
Dt. & Time of Sample Collection	07/01/2021 09:38:00		
Sample ID	SROPN1/JVS/20/07440	Sample Source	ETP
Lab Sample Code	RLPN/JVS/20/00996		
Sample Location	Outlet	Location Details	
Collected By	Suryakant J. Shinde	Seal No.	
Dt. of Submission	08/01/2021 **	Dt. of Receipt	13/01/2021

Sr.No	Parameter	UoM	Results
1	BOD	mg/lit	90.0
2	C.O.D	mg/lit	236.0
3	Oil & Grease	mg/lit	2.2
4	pH		7.2
5	Suspended Solids	mg/lit	28.0
6	Chlorides	mg/lit	35.0
7	Sulphate	mg/lit	55.2
8	T.D.Solids	mg/lit	280.0

NA : Not Analysed

BDL : Below Detection Limit

ND : Not Detectable

UoM : Unit Of Measurement

Reviewed By

Dr.P.D.Khadkikar
 Scientific Officer
 I/C ,Regional Laboratory - Pune

भवानीनगर एक्सचेंज :
कार्यालय : २६६२३१, २६६२३२, २६६२३६
एसटीडी : ०२११८ २६६२८४
फॉक्स : ०२११८-२६६२५३
सा. चेबरमन कार्यालय : २६६२७९
मॅ. डा. कार्या. : २६६२८९ निवास २६६२३३

श्री छत्रपति सहकारी साखर कारखाना लि;
भवानीनगर, ता. इंदापूर, जि. पुणे
महाराष्ट्र राज्य (भारत) पिन कोड ४१३१०४



रेल्वे स्टेशन ३
बारामती-भिवनगर मध्य रेल्वे
तारिचा पत्ता :
'शिवसाखर' भवानीनगर (पुणे)

Shri Chhatrapati S. S. K. Ltd;

BHAVANINAGAR, TAL. INDAPUR, DIST. PUNE
PIN CODE 413104 - MAHARASHTRA (INDIA)

जाबक क्रमांक : Outward No./ Mfg./ 3007/2020-2021

दिनांक : 20/11/2021

By Hand Delivery

To,
Hon'ble Joint Committee,
formed under NGTOA 63/2020
Through Sub Regional Officer, Pune II,
Maharashtra Pollution Control Board, Pune

Subject : Wet Scrubber installation for our 3500 TCD (Unit -1) sugar plant.
Reference : Honorable Joint Committee Visit on dated 07.01.2021 as per Honorable NGT order dated ----- in Original Application 63/2020 Vikramsinh Manikarao Patil and Ors. Vs Shri Chhatrapati Sahakari Sakhar Karkhana Ltd. Bhavaninagar and Ors.

R/Sir,

With reference to the above subject, we would like to inform you that, we are going to install new Wet Scrubber system for our 3500 TCD sugar Plant (Unit-1) which is more favorable to our low-pressure boiler (17 KG). An existing dust collector system for air pollution control system to attached to Our 3500 Unit no.1 has been not working properly and currently not getting the expected efficiency as per norms of State and Central pollution board. So that instead of dust collector, we decided to install Wet Scrubber system for our unit no.1. Due to the pandemic Of COVID -19 financially badly impacted on our sugar factory so work progress of installation of wet scrubber got delayed from our end.

In this regard, the Board meeting of the our Board of Directors held on dated 23/12/2020, a resolution has been passed regarding the financial provision for the above wet scrubber .we have invited quotations from various companies. We will soon complete the work by giving the work order to the right company. The factory taking positive steps for complete work for same and we assure you that, the Erection and commissioning work of Wet scrubber will be completed in next four months.

Thanking You

Yours Faithfully

Managing Director

Shri Chhatrapati S.S.K.Ltd., Bhavaninagar,
Tal: Indapur, Dist: Pune

Copy To: 1] Mfg with p.c., 2] Gen. Office 3] Extra -1.

Subject to Indapur Taluka Jurisdiction only
GST NO.: 27AAAAS3869G179

Phone: (02118) 66231/66232

Fax No. (02118) 66253

E-Mail: scsskib@gmail.com

Shri Chhatrapati Sahakari Sakhar Karkhana Ltd.,
Bhavaninagar, Tal.Indapur, Dist: Pune

Ref. No.: SCCK/Co-gen./2918/2020-21

Ref. Date: 11/01/2021

To,

M/s. Cascade Engineers
S.No. – 624/9/39, Kuruli, Near Gabriel India, Chakan,
Tal: Khed, Dist: Pune

Sub: Letter of Intent for Letter of Intent & agreement for design, manufacture, supply erection & commissioning of Wet scrubber system for controlling fly ash for our 35 TPH x 1 No. & 20 TPH x 02 No. Boiler having working pressure 21Kg/cm² and 315°C steam temperature.

Ref: Commercial Meeting held on 23/12/2020 at factory site.

Dear Sir,

With reference to above and further commercial meeting held on 23/12/2020 at factory site, we hereby place an order for design, manufacture, supply, erection & commissioning of Wet Scrubber System for controlling fly ash for our 35TPH & 20TPH Boiler having working pressure 21Kg/cm² and 315°C steam temperature.

Sr. No.	Package	Total Price (In Rs.)
1	a. Price for design, manufacture, supply of Wet scrubber system for controlling fly ash for our 35TPH x 1 No. & 20TPH x 02 No. Boiler having working pressure 21Kg/cm ² and 315°C steam temperature exclusive of all taxes with the terms & conditions mentioned hereunder.	Rs. 65.00 Lacs
	b. Erection & Commissioning Labour charges for exclusive of all taxes works with the terms and conditions mentioned hereunder.	Rs. 5.00 Lacs
	Total	Rs. 70.00 Lacs Taxes – Extra as applicable

Other Terms & Conditions

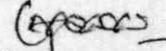
- 1) The supplier shall be guaranteed for the materials and performance for a period of two crushing season. The equipments shall be guaranteed for the workmanship of material satisfactory performance. The guarantee for performance shall cover individual items. The manufacture shall conduct performance/acceptance tests to demonstrate the equipment supplied is capable of achieving the parameters with respective efficiency, capacity, as specified in the enclosure along with tender.
- 2) All drawings and technical specifications shall be got wetted by us before execution.
- 3) The material manufactured at your works and or at sub-contractor works will be inspected by us before dispatch, if required by us.
- 4) You are requested to entering into the contract agreement incorporating the above points an detailing the scope of works and supply at an early date.
- 5) The erection and commissioning work will be completed by your erection contractor by 30/04/2021.

- 6) LD for delay & penalty for short fall in performance, the same will be as per above referred agreement & tender document.
- 7) Terms & conditions of payment will be as per payment schedule as provided in agreement dated 11th January 2021 (NCDC norms)
- 8) All terms & conditions are same for technical & other points will be as per agreement dated 11th January 2021.

Please sign the duplicate copy of the order as a token of acceptance and arrange for signing of agreement at the earliest.

Thanking you,

Yours Faithfully,



(G. M. Anarse)

Managing Director

Shri Chhatrapati S.S. K. Ltd. Bhavaninagar

Copy to: 1) Engg. With P.C., 2] Gen. Office,

SHREE CHHATRAPATI SAHAKARI SAKHAR KARKHANA LTD; BHAVANINAGAR
Tal- Indapur, Dist - Pune

A) Cooling Tower Details :

<u>SR.NO.</u>	<u>TECH. DESCRIPTION</u>	<u>QTY</u>	<u>NOS.</u>
<u>1</u>	Natural draft cooling Tower Square shape – 24 m X 24 m Water flow- 85 cu.m/hr To be cooled in two stages from 80 deg C to 35 deg C	<u>02</u>	<u>Nos.</u>
<u>2</u>	Pump CG make Discharge 22 Ips, Head- 22 mtr. With 12.5 Hp/2900 rpm motor, base frame and coupling	<u>02</u>	<u>Nos.</u>

B) Co-gen Cooling tower details -

The brief technical specifications are as follows:

Type	:	Induced draught rectangular counter flow
No. of cells	:	Two (1 + 1)
No. of sets	:	One

Designs per Cell:

Water circulation rate	:	750 CMH
Temperature Inlet / Outlet	:	40°C / 32°C
Wet Bulb temperature	:	28 °C
Pressure at Inlet Flange	:	3.00 MW

Material of Construction:

Frame work	:	FRP Purtruded section
Casing / Fan cylinder /	:	FRP Purtruded section
Sair case	:	FRP Purtruded section

Basin / Air entry / Mounting	:	RCC (By purchaser) only basin with RCC columns of 500 mm height from basin bottom shall be given by purchaser
Fills / Nozzles	:	PVC / polypropylene
Bolts, Nuts, misc. Hardware	:	SS 304
Water inlet header	:	PVC (FRP Lined)
Fan blades	:	FRP
Fan Hub	:	Cast Aluminum Alloy & MSHDG
Fan shaft	:	EN 8
Fan:		
Type	:	Axial flow, Gear driven
Diameter / speed	:	8530 mm / 114RPM
Static Pressure	:	53 Pa
Gear Box:		
Ratio	:	12.6: 1
Electric motor Drive:		
Total H.P / RPM	:	Supplier to give details.
Losses:		
Evaporation Loss	:	1.210 % of water circulation
Drift loss (max)	:	0.005 % of water circulation
Make up water quality	:	1.336 % of water circulation

Cooling Tower Pumps – (2 Nos. + 1 Spare)

Spray water pumps each capable of delivering 750 Cu.M/Hr of water, suitable for 40 M head, of CI body & GM Impeller, with drive motor. All piping & valves beyond these pumps

Priming Pump – One No.

Maharashtra Pollution Control Board

Site Name: M/s Shree Chhatrapati Sahakari Sakhar Karkhana Ltd

From Date: 2020/11/01 To Date: 2021/04/01

Report Name: Custom Report

SI No.	Time	ETP-COD_U	ETP-BOD_U	ETP-TSS_U	ETP-pH_U	ETP-Flow_U	STACK-PM_U	STACK_2-SPM_U
1	Prescribed Standards	0 - 100	0 - 100	0 - 100	0 - 100	0 - 100	0 - 100	0 - 150
2	Maximum Value	147.56	70.8	95.61	9.23	NA	NA	23.29
3	Maximum Value At Time	2021-02-06	2021-02-06	2021-03-12	2021-01-28	NA	NA	2021-03-28
4	Minimum Value	17.48	7	4.43	3.6	NA	NA	10.22
5	Minimum Value At Time	2021-01-21	2021-01-21	2021-01-20	2021-01-22	NA	NA	2021-03-21
6	Geometric Mean	53.16	24.53	48.11	7.17	NA	NA	19.16
7	Median	55.01	26.4	41.54	7.45	NA	NA	20.26
8	Standard Deviation	22.33	11.49	15.33	0.84	NA	NA	3.89
9	Valid Data Points	101	101	98	101	0	0	44
10	Total Data Points	152	152	152	152	152	152	152
11	Data Availability %	66.45	66.45	64.47	66.45	0	0	28.95

Annexure - VI